

BEFORE SHRI SATISH CHANDRA, JOINT SECRETARY & LEGAL ADVISER
FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice
Department of Legal Affairs
Room No. 406-B 'A' Wing
Shastri Bhawan, New Delhi – 110001

Appeal No. 23(61)/2012 – IC

IN THE MATTER OF:

Smt. Sheela Verma, Advocate
Chamber No.874, New Building
Civil Court, Rajnagar,
Distt. - Ghaziabad (Uttar Pradesh)

Appellant

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi

Respondent

Hearing
Date of Notice : 19.06.2012

NOTICE

Present :

1. Smt. Sheela Verma, Advocate, in person.
2. Shri Nirmal Singh, Director & CIPO alongwith Shri B.S. Patial, Section Officer, Notary Cell
Deptt. of Legal Affairs, Ministry of Law & Justice.

ORDER

1. Smt. Sheela Verma alleged that she has not been provided the information as sought by her vide her application dated 11.04.2012.
2. The Department has informed during the hearing that the Department has furnished the information sought by her vide Department's letter No. 20(536)/2012-IC dated 20.04.2012 saying that her application appears to have not been received in this regard.

3. Smt. Sheela Verma, Advocate has alleged that she has sought the information about her application for appointment of Notary received by the Department on 07.09.2011. During the course of hearing, the application of appellant was shown to her wherein she has sought the information about her application dated 07.09.2004.

4. Therefore, it appears that the information as sought by the appellant is furnished. The appellant has also been advised if she wants to have further information then she has to move the fresh application under the RTI Act.

5. Hence appeal is disposed off.

6. File consigns to records.

7. In case, the Appellant is not satisfied/ convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi- 110066 within the time period as prescribed under the provision of RTI Act, 2005.

(Satish Chandra)
Joint Secretary & Legal Adviser
First Appellate Authority

- To
1. Smt. Sheela Verma, Advocate, Chamber No.874, New Building, Civil Court, Rajnagar, Distt. - Ghaziabad (Uttar Pradesh) **(by Speed Post)**
 2. Shri Nirmal Singh, Director/CPIO, D/o Legal Affairs, Shastri Bawan, New Delhi- 110001
 3. Shri Jagdish Kumar, SO, Imp. Cell, D/o Legal Affairs, Shastri Bhawan, New Delhi- 110001
 4. PPS to Law Secretary for information.